

delay of 20 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the Miscellaneous Application as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the Miscellaneous Application, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed by learned Counsel, put up the case before the Hon'ble Bench under the heading for admission on 11.12.2018.

6. With the aforesaid order, this Miscellaneous Application stands disposed of.

(Peeush Pandey)
Registrar